BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 348/2017 in C.P. (I.B) No. 53/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2018

Name of the Company:

Sunil Kumar Jain & Ors

V/s.

ABG shipyard Ltd.& Ors.

Section of the Companies Act:

Section 60 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION SIGNATURE

1. SAURABH N. SOPARKART SENIOR

ADVOCATE

FINANCIAL

CREDITOR

Sahil Shah 2. Parth Shan

Advocate

3. Ronith Joy

Advocate

Peranjal Buch on behalt at

Advocate Petitioner

NLS-Pausomi Sheth

Learned Advocate Mr. Pranjal Buch i/b Learned Advocate Ms. Paurami Sheth present for Applicants. Learned Advocate Mr. Ronith Joy i/b Nanavati & Co. present for Respondent No.2. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Parth Shah with Learned Advocate Mr. Sahil Shah present for Respondent No. 16 in IA 348/2017.

Copy of the affidavit given to the Applicant.

Applicant shall file a reply affidavit within one week serving a copy in advance to other side.

List the matter on 22.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 9th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL